

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-550/ND/2017

In the matter of

Mr. Rohit Aggarwal

...PETITIONER

Vs.

Universal Facility Management (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 27.3.2018

Coram :

(Dr. Deepti Mukesh),  
Hon'ble Member (Judicial)

(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant : Ms. Swaralipi Deb Roy, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and submits that similar issue whether Lease transaction of Immoveable property and rents default can be considered as "Operational Debt" is still pending and matter is reserved before the Hon'ble NCLAT.

Taking into consideration the said representation, let the matter be posted after two weeks.

List on 10.4.2018

—Set—

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

—Set—

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit